

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 123/MP/2015

Subject : Default in payment of unscheduled interchanges (UI) charges and deviation charges in excess of the drawl schedule by Vandana Vidyut Ltd. and default in opening letter of credit towards non-payment of UI and DSM charges.

Date of hearing : 9.6.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Western Regional Load Despatch Centre

Respondents : Vandana Vidyut Limited and another

Parties present : Shri Aditya Das, POSOCO
Ms. Pragya Singh, POSOCO
Shri Rajiv Yadav, Advocate, VVL

Record of Proceedings

The representative of the petitioner submitted that the present petition has been filled under Regulation 10 of Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2014 for default in payment of UI/DSM Charges and deviation charges in excess of the drawl schedule by the respondent, Vandana Vidyut Limited and for non-opening of Letter of Credit towards the non-payment of UI and DSM charges. He further submitted that as on 31.3.2015 an amount of ₹ 9 crore is outstanding against the respondent on account of UI/DSM.

2. Learned counsel for the respondent submitted that due to financial difficulty, payment could not be made and requested for time to liquidate the outstanding UI /DSM dues and submit a road map in this regard.

3. After hearing the representative of the petitioner and learned counsel for the respondents, the Commission admitted the petition and directed to issue notice to the respondents.

4. The Commission further directed the petitioner to serve copy of the petition on the respondents immediately, if already not served. The respondents were directed to

file their replies by 30.6.2015 with an advance copy to the petitioner who may file its rejoinder if any, by 15.7.2015.

5. The Commission directed the Vandana Vidyut Limited to pay substantial amount by 10.7.2015 and open Letter of Credit within a week and produce the proof of the same during next date of hearing.

6. The petition shall be listed for hearing on 23.7.2015

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**